



भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India

Completion of Recovery Certificate No. 9121 of 2026 against ANUPAMA AGARWAL in the matter of dealing in Illiquid Stock Options on BSE.

Recovery Certificate No. 9121 of 2026 dated May 22, 2026 was drawn against ANUPAMA AGARWAL (PAN: AIGPA7456G) [Defaulter] for sum of Rs. 5,16,000/- (Rupees Five Lakh Sixteen Thousands Only) along with further interest, all costs, charges and expenses incurred in respect of all the proceedings taken for recovery of the said sum, for non-payment of penalty imposed by Adjudicating Officer vide Order No. Order/JS/RJ/2025-26/32196 dated March 09, 2026 in the matter of dealing in Illiquid Stock Options on BSE.

In view of the payment of the amount of Rs. 5,26,000/- (Rupees Five Lakh Twenty-Six Thousand Only) due under the certificate, as in July 2026, the said certificate is hereby completed in exercise of powers under sub-section (1) of section 28A of the Securities and Exchange Board of India Act, 1992 read with section 224 and section 225 and rule 12 of the Second Schedule to the Income Tax Act, 1961.

14.07.2026
New Delhi



— Signed

RECOVERY OFFICER

राजन कुमार/Rajan Kumar
वसुली अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Deputy General Manager
भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India
उत्तरी प्रादेशिक कार्यालय / Northern Regional Office
नई दिल्ली / New Delhi